MR. DEPUTY CHAIRMAN: The question

19. "That at page 14, lines 58 to 61 omit 'This shall be recognised medical qualification when only granted after the 1st April 1954."

The motion was adopted.

Amendment No. 20

SHRI ONKAR NATH (Delhi): I could not follow exactly why this provision is made.

MR. DEPUTY CHAIRMAN: The hon. Member was not present in the House when it was discussed and replied to by the Health Minister.

The question is-

20. "That at page 18, after line 43, insert:

'East Pun- Licentiate L.M. S., East Pun State in Medi-dical cine and fication shall be a culty. Surgery. recognised one jab State in Medical c Faculty. S recognised one only

when granted on or after the 15th August, 1947, to a person other than any person referred to in the entry relating to
East Punjab State
Medical Faculty
in the First
Schedule, provided he had passed premedical examination'.

The motion was adopted.

MR. DEPUTY CHAIRMAN: All the amendments made by the Lok Sabha in the Bill are agreed to.

SHRI PERATH NARAYANAN NAIR (Kerala): Sir, on a point of information I find that in Schedule I there is no mention of the Travan-core University which has a Medical College awarding medical degrees like M.B.B.S. At the same time I find in Schedule III some reference to a certificate of diploma awarded by the Travancore University. My information is that there is no such thing there. May I know why this omission is made in the Schedule?

5-60 Rajya Sabha/56

RAJKUMARI AMRIT KAUR: May I explain that the first batch of graduates from the Travancore Medical College came out only in April? And according to rule the Medical Council have to send their Inspectors to the College. This is a formality. I understand that the Inspectors have been there and we are only awaiting the Medical Council's Report on receipt of which the Travancore graduates will at once be put on the list.

SHRI PERATH NARAYANAN NAIR: The first batch, of students having come out already, I hope the Minister will look into that without delay.

MR. DEPUTY CHAIRMAN: Yes, yes. They are

RAJKUMARI AMRIT KAUR: I promise they will be put on the list as soon as we get the Report from the Medical Council.

THE DELHI (CONTROL OF BUILDING OPERATIONS) CONTINUANCE, BILL, 1956.

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): Sir, I beg leave to move:

"That the Bill to continue the Delhi (Control of Building Operations) Act, 1955, for a further period be taken into consideration."

The Delhi (Control of Building Operations) Ordinance, 1955 was issued in October 1955 with a view to achieving speedy and efficient handling of the land and housing problem in Delhi. The matter was fully discussed in this House as well as in the Lok Sabha and the Bill was passed. Now, an assurance was given that this Provisional Authority would only exist for one year and it would be replaced by the larger authority by the 31st December 1956. The draft Bill for puting up the new authority is actually ready, but in view of the decision to set up a Corporation for Delhi, it was considered advisable to postpone the introduction of that Bill and we

[Rajkumari Amrit Kaur.]

now hope to bring it in the moment the Corporation Bill is introduced—as I hope at a very early stage in the new Parliament. For that reason 1 have to come up to ask that this Bill may be extended, that the Delhi (Control of Building Operations) Act, 1955, may be given a further year's period of extension.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to continue the Delhi (Control of Building Operations) Act, 1955, for a further period be taken into consideration".

SHRI KAILASH BIHARI LALL (Bihar): Sir, I stand before the House in my capacity as Member representing this House in the Delhi Development (Provisional) Authority, and as a representative of the people. In the two capacities I have to place before this House how the Delhi Development (Provisional) Authority has worked. Of course, it has worked satisfactorily and in the circumstances in which the hon. Minister has moved for the extension of the Act, it is necessary that it should be extended till the permanent development body is set up. But in the meantime, I feel I will be failing in my duty if I do not point out to the Government also that there are certain things to be improved upon. One is that the Delhi Development (Provisional) Authority is working without any sufficient staff. We have felt that the task which should be speeded up is not done with the same speed in which it should be done. Only a year ago when the original Act was before this House it was poined out that it was a provisional authority and it was only for checking the haphazard growth of buildings in Delhi. There can be no two opinions about this, that haphazard growth should be checked in Delhi. But at the same time this negative activity-it was pointed out at that timecannot help to a large-extent the development of Delhi. I am constrained to remark that this negative activity continues simply because there is not sufficient

number of staff to speed up the drawing up of layout plans. Even the master plan is not completed up till now and perhaps very few buildings are sanctioned as yet.

I want to point out that the business with which this body is engaged is only the effacement of the haphazard construction of buildings. I have already said that there can be no two opinions about that. We have to check the haphazard growth and undesirable building operations without any plan, without any scheme to construct the building. So, that is there. But only one aspect of demolishing the buildings, effacing whatever there is, will not improve the matter. Our soje aim is to have the development of Delhi and see how the buildings should come up. Delhi requires to be built up and that in a very quick manner. It was on account of that defect in the Delhi Improvement Trust that the Delhi Improvement Trust Inquiry body was set up and they had submitted their report to the Government. Even though at one time the hon. Minister said that all the recommendations of the Delhi Improvement Trust Inquiry body were implemented, there are still many things that had not been implemented, I make bold to say here. And that is why the development of Delhi is being held up.

It has recommended that those buildings which conform to the health regulations should be sanctioned. No sanction is being given to such buildings. Those buildings which require some improvement, after improvement they should be sanctioned. They have not sanctioned this also. In this way, there are buildings and there are owners of buildings who are waiting in suspense. And this is not helpful to the development of Delhi. In most cases the reason is that there is not sufficient number of staff even with the development body, that can help this procedure. This is one aspect which I want to bring to the notice of Government, that this should be expedited. There should be more engineers, more bodies to speed up this work, so that the development work may not be hampered.

Now, so far as the positive aspect of this body is concerned, we do not sanction any building till the layout plan is completed. And we do not sanction any layout plan till we make up our minds as to where and how it should be fitted into the master plan. So, one is dependent on the other and the work is held up, because there is not sufficient number of staff. They require a number of qualified engineers to speed up the work. This is one aspect which I wish to bring to the notice of the hon. Minister and she should see that sufficient number of staff is given so as to speed up the master plan as well as the layout plans of so many localities and areas which are waiting. People are feeling on this account. I am also representing the views of the people before the House as well as the views of the Delhi Development (Provisional) Authority People feel that they do not get suffU cient response from this development body in order to help the development of Delhi. This is an aspect which should be borne in mind by the Government and the development should be helped by expediting the passage of the layout plans and the building plans.

The sum total of my suggestion is that there should not be only the policy of effacement. The policy of development should be there, because negatively we cannot function for a long time. After all, Delhi is developing by leaps and bounds and it requires your encouragement. You should look into the matter. But if you only sit on the fence and see how it is being checked, the haphazard development, that will not help the development of Delhi.

On the subject of rent cont-"1. in the Bill which is coming just now, you will find again the same story and perhaps other Members may also take part in that—how development is being hampered. And this is only one aspect which I wanted to point out to the hon. Minister

SHRI H. P. SAKSENA (Uttar Pradesh): May, I know, Sir, if you will put all these three Bills together?

MR. DEPUTY CHAIRMAN: Separately.

SHRI KISHEN CHAND (Andhra Pradesh): Sir, as has been already pointed out by the previous speaker, nobody can have any objection to the continuance of this measure. I would draw the attention of the hon. Minister to the fact that Delhi is being developed very rapidly. It was not the only question that certain old buildings were being demolished or rebuilt; that was not the problem. The problem was about the new areas developing and what did the Government do, and what did the Municipality do in this matter? They did not take any action in proper time and haphazard construction took place. Buildings of all designs and of all standards were built up. Then, suddenly Government wake up, and when they wake up, they say "pull down this, pull down that, do this and do that." When plans are sent up for sanction, it takes a very long time to approve. Some remark is made and the plans are sent back, then some other alteration is made, and again they are sent back, and so it goes on.

Sir, it was very essential that when Delhi was expanded, there should have been a set plan for every area, a plan not only of the area of land to be given to each house but also a sort of general elevation, and in that harmony of elevation every building would have-found its natural place. That should have been the process. If a plan was submitted and if that plan was slightly different from or not in conformity with the general design, the engineers of Government or the development authorities could have, on payment of a nominal fee, made slight alterations here and there and given the plan in harmony with the general scheme of tilings. My submission is that the Government should not reject the plans, but reform the plans, remodel the plans in such a way that we build a new and beautiful Delhi. That is our object. Now, the hon. Minister has come forward for extension of the measure. Of course the reasons are valid

[Shri Kishen Chand.] that Delhi is going to have a Corporation, and that until it has a Corporation you cannot bring in a permanent measure. Whatever the explanation may be, the result is that we do not have a complete Bill and a final authority to control everything, and we have a continuance of the previous conditions. The result will be that for another one year the old story will go on as it has been in the past. The same story will continue in the future.

1 am positively against any sort of extension of the Act which by itself was a stop-gap arrangement. Really, we are continuing the stop-gap arrangement, and I am definitely against that type of continuance. If the Corporation was coming, that was no reason why the hon. Minister could not have brought forward a Bill of the desired kind and when the Corporation came into being suitable amendments could have been brought in. Instead of following that procedure, we are continuing a body which is not performing its duties fully and adequately towards improvement of Delhi.

श्री ग्रोंकार नाथ (दिल्ली): उपसभापति महोदय, यह तो बड़ी ख़शी की बात है कि दिल्ली के स्लम क्लीयरेंस की तरफ़ ग्रौर दिल्ली में मकानात की तकलीफ़ को दूर करने की तरफ हमारे स्वास्थ्य मंत्री का, प्राइम मिनिस्टर ग्रौर होम मिनिस्टर, सब का, घ्यान जा रहा है ग्रौर इसके लिये मुख्तलिफ किस्म के बिल लाये जा रहे ह। यह जो बिल दिल्ली (कंट्रोल ग्राफ़ बिल्डिंग श्रापरेशंस) एक्ट की मियाद बढ़ाने के लिये पेश किया गया है, उसका मैं स्वागत करता हं स्रौर यह जो मियाद बढाने की बात है, उसके मुताल्लिक दो तीन बातें ग्रर्ज करना चाहता हं।

बात यह है कि इस वक्त दिल्ली में तीन अथारिटीज काम कर रही हैं और इनको हटा कर एक बनाने के ख्याल से ही स्वास्थ्य मंत्री ने नई ग्रथारिटी बनायी थी। मगर श्रभी तक तीनों ग्रथारिटीज हैं,—एक दिल्ली लेंड एंड डेवलपमेंट श्राफ़िस, दूसरी दिल्ली इम्प्रुवमेंट ट्रस्ट ग्रौर तीसरी, प्राविजनल अथारिटी । अब दिल्ली प्राविजनल अथारिटी की मियाद एक साल के लिये बढ़ाई जा रही है। तो इसका एक नतीजा यह होगा कि तीनों भवारिटी का खर्चा बराबर

चलता रहेगा भ्रौर जब एक भ्रथारिटी वन जायेगी तो फिर सब का खर्चा एक हो जायेगा और जो काम में डप्लिकेशन होता है, वह भी कम हो जायेगा, क्योंकि काम में डुप्लिकेशन है ही, कुछ नक्शे इम्प्रवमेंट ट्स्ट को जाते हैं श्रौर कुछ दूसरी ग्रथारिटीज को। इसलिये जितनी जल्दी एक श्रथारिटी बन जाय, उतना ही श्रच्छा है। मगर कुछ हालत ही ऐसी है कि इस बिल को पास करना पड रहा है। दिल्ली ग्रसेम्बली खत्म हो गई है ग्रीर एक कार्पोरेशन बनने वाला है, इसलिये कुछ ऐसी मजबरी है कि यह मियाद बढानी पड रही है। लेकिन एक खास पहलू ग्रौर है जिसकी वजह से इस एक्ट की मियाद एक साल के लिये बढाने से दिल्ली वालों को खुशी ही होगी। इसमें लिखा है कि चंकि दिल्ली के लिये कार्पोरेशन बन रहा है, इसलिये इस एक्ट की मियाद को बढ़ाना ज़रूरी है। तो लाजमी तौर पर इसके यही माने समझना चाहिये और सब को यह उम्मीद होनी चाहिये कि दिल्ली में कार्पीरेशन जरूर बनेगा भौर इसीलिये अभी एक साल के लिये भौर इंतजाम किया जा रहा है और उस कार्पोरेशन का इस तरह के बिल्डिंग ग्रापरेशंस पर पूरा कंट्रोल होगा। मगर कार्पोरेशन को यह म्रधिकार मिलने वाला है,जैसा कि इस बिल के स्टेंटमेंट ग्राफ़ ग्राबर्जेक्ट्स एंड रीजन्स से साफ मालम होता है, तो फिर अगर यह इंतजाम एक साल के लिये ही नहीं बल्कि १।। साल के लिये भी करना पड़े, तो कोई बात नहीं है और इससे दिल्ली वालों को खशी ही होगी कि कार्पोरेशन के ये सब ग्रधिकार मिल जायेंगे। चंकि ऐसी बात है, इसलिये दिल्ली में रहने वालों को तो इसका स्वागत ही करना चाहिये कि यह एक ग्रन्छी चीज है। हां, इतना जरूर है कि कार्पोरेशन का बिल बनाते वक्त इस बात का पुरा खयाल रखा जाय कि कार्पोरेशन को वाकई में ये सब ग्रस्तियार मिलें।, ग्रगर कार्पोरेशन को इन सब ग्रस्तियारों से दर रखा गया, जैसा कि पहले सुना जाता था, तो फिर वाक़ई यह एक बडी शिकायत की बात हो जायेगी कि एक साल के लिये इस एक्ट की मियाद भी बढ़ाई गई, तीन तीन ग्रथारिटीज को रखा गया ग्रीर उन पर इतना खर्चा किया गया भ्रौर फिर भी कार्पोरेशन को वे सब ग्रधिकार नहीं मिले।

दिल्ली में एक चीज ग्रौर है, जिसके लिय कुछ स्टडी करने की जरूरत है, वह चीज यह है कि जिस वक्त यह दिल्ली (कंट्रोल ग्राफ़ बिल्डिंग आपरेशंस) मार्डिनेंस लागु हुमा, उस वन्त सब्जी

मंडी, शक्तिनगर वगैरह में जिन प्लाटों के दाम १०, १४, २० रुपये गज के थे, आज उनके दाम ४० ग्रीर ६० रुपये गज के हो गये हैं। मैं यह नहीं कहता कि कंट्रोल नहीं करना चाहिये, लेकिन लोगों की, श्राम जनता की, दिक्कतों को भी खयाल में रखना चाहिये ग्रौर देखना चाहिये कि प्लाटों के दाम कितने बढ़ गये हैं, किराये कितने बढ़ गये हैं श्रौर मकानों श्रौर जमीनों के दाम कितने बढ़ गये हैं। जब उनके ऊपर कंट्रोल लगा तो यह जरूरी था कि नए-नए प्लाट तैयार होने रुके और जितने प्लाट पहले थे उन्हीं को बेचना पड़ा ग्रौर दाम बढ़ गये। बात यह है कि दिल्ली की ग्राबादी जिस रफतार से बढ़ रही है-- यहां सब जगह से लोग ग्राते हैं ग्रीर हिन्दस्तान के बाहर से भी काफी लोग ग्रा रहे हैं, जैसे कि बर्मा से, सीलोन से भ्रौर भ्रौर जगह से हिन्दस्तानी लोग दिल्ली में ग्रा रहे हैं-- उस रफ़्तार से प्लाट नहीं बन रहे ह, क्यों कि कंट्रोल लग गया है, इसलिये जमीनों के दाम चारगुने हो गये हैं ग्रीर किराये भी काफी बढ़ गये हैं। तो मेरा कहना है कि इस दिक्कत की तरफ भी ख्याल रखना चाहिये श्रीर जल्दी से जल्दी इस कंट्रोल को खत्म करना चाहिये। चंकि तीन-तीन ग्रथारिटीज हैं, इसलिये किसी चीज को करने में काफी वक्त लग जाता है श्रौर यह भी चीज है कि इन तीनों श्रथारिटीज का ग्रलग-ग्रलग खर्च भी हो रहा है ग्रीर इसी बजह से जमीनों ग्रीर मकानों के दाम बहत बढ गये हैं। इसलिये जल्दी से जल्दी ऐसी कोशिश होनी चाहिये कि एक ग्रयारिटी हो जाय ग्रीर श्रासानी से मकान वगैरह मिलने लग जायें। इस तरफ हमें हर तरह से कोशिश करनी चाहिये। बहरहाल, कार्पोरेशन का बिल तो श्रब दूसरी पालियामेंट में ही बा सकेगा, फिरभी मेरा कहना है कि जितनी जल्दी हो सके, उतनी जल्दी की जाय । अगर यह चीज जल्दी हो जाय और कुछ कर सकें तो वडा ग्रच्छा है।

तीसरी चीज यह है कि दिल्ली डेवलपमेंट (प्राविजनल) श्रथारिटी करीव करीव वही चीज वही काम कर रही है, जो कि इम्प्रूवमेंट ट्रस्ट करता था। इम्प्रूवमेंट ट्रस्ट एक्ट, १६३६ में बना था, तब से लेकर श्रव तक २० वर्ष हो चुके हैं, लेकिन इन २० वर्षों में यह कहीं नहीं देखा गया कि किसी जगह पर बिल्डिंगों को हटा कर के बाग बनाये गये हों। खुली जगहों में कई-कई मंजिल ऊंची जायदादें बना कर खड़ी की गई हैं। तो दिल्ली की जो जरूरतें हैं, वे बहुत ज्यादा हैं, इसलिये

इस किस्स की तमाम चीजों को एक साथ देखना होगा। इन तमाम चीजों को घ्यान में रखते हुये में समझता हूं कि यह लाजमी है कि एक साल की मियाद इसको और दे दी जाये, इसके ग्रलावा और कोई ग्राल्टरनेटिव भी नहीं है, लेकिन यह खयाल रखा जाय कि जल्दी से जल्दी एक परमानेंट ग्रथारिटी बना दी जाय।

यह बात भी हैं कि जब किसी कमेटी या अथारिटी की मियाद ६ महीने या १ साल होती है तो उसमें एक तरह का ससपेन्स रहता है। अगर किसी अथारिटी को यह मालूम हो जाय कि अभी उसकी मियाद एक साल के लिये है और आगे फिर हो सकता है कि एक साल के लिये और बढ़ जाय, तो उसको बड़ा ससपेन्स रहता है। यह जो ससपेन्स की बात है वह किसी अथारिटी या मिनिस्ट्री के लिये कोई बहुत अच्छी बात नहीं है। इसलिये मेरा कहना है कि इस ससपेन्स की हालत को और ज्यादा देर तक जारी रखना ठीक नहीं है। जितनी जल्दी ससपेन्स को खत्म कर के इस बाडी को परमानेंट कर सकें उतना ही मैं समझता हूं कि दिल्ली शहर के लिये अच्छा होगा।

इन शब्दों के साथ में इस बिल का समर्थन . करता हूं।

MOHAMAD UMAIR SHAH (Bihar): Just one word, Sir. I was just going through the statement of Objects and Reasons of this Bill. My difficulty is with regard to the Corporation. While we must admit that during the last two years, unusual development and expansion has been taking place in Delhi, it is to the credit of the Government and the particular Department that they have maintained it so scientifically and beautifully up till now, in spite of the huge structures of Delhi which are before us. Whoever may be the authority in charge of these developments, we cannot pass on without words of praise to them. Now the question is as to the further development which may make it more scientific and beautiful. There is a proposal for this in the Statement of Objects and Reasons. I would point out to the hon. Minister this particular fact that, whereas they have satisfactorily achieved success in maintaining the huge structures of Delhi and particularly of New Delhi, the new ones

[Mohamad Umair Shah.]

that will go up during the coming years should also be controlled and maintained so beautifully. We have driven out those diverse authorities who were controlling the development work and instead have entrusted the works to the Delhi Development (Provisional) Authority according to the Delhi (Control and Building Operations) Act. You should try to set up a Corporation which should be independent of such formalities and technicalities arid give that Corporation a free power and a free hand in making the development more successful, happy and beautiful. Perhaps, I need not point out to Rajkumarji in this connection because she has toured round the world, that the world is looking to Delhi as to how it is going to be developed in its different spheres. When I was in Moscow last year, I was asked by some friends there to say whether Moscow was more beautiful or Leningrad. It was a difficult thing for me to answer. I told them, "Although I am speaking in the metropolis of Moscow, let me tell you that Leningrad appears to me to be more beautiful, because of its scientific planning, housing arrangements and all those sorts of things which I have come across. Therefore, I can tell you without any hesitation that Leningrad is more beautiful." Let me tell the hon. Minister that she is exercising her best efforts in developing old and New Delhi. But still much remains to be done and appreciated. People from all over the world are coming to our metropolis. It certainly calls for a new and effective organisation or a Corporation to be established. The establishment of such a Corporation should be hastened. That should be hurried up so that her work may be simplified and development work may be carried on more scientifically and beautifully.

I saw in the extremity of the town an old garden presumably of the Moghul times. I was told that that garden extended over more than 10,000 acres. Although it is under the Delhi Municipal Committee, it was not properly kept up as I saw that. I

think if the Delhi Municipality takes notice of that historical garden that could be made into a beautiful and useful monument in Delhi. Therefore* I would suggest to the hon. Minister that, instead of harping upon the provisions of this Bill for the development of Delhi, she should work for the proposed Corporation which will be much helpful and through that she will be able to achieve a greater degree of success in the coming years.

RAJKUMARI AMRIT KAUR: Sir, I would just like to take two or three minutes to reply to some of the pointsthat have been raised.

First of all, I would like to tell the hon. Member who pleaded for sufficient staff that I am well aware of its need and the staff is being augmented. The difficulty really in not augmenting it as quickly as I myself would have liked is due to the shortage of suitable, qualified technical personnel for such work. But it is being augmented and I have no doubt that, as soon as it is augmented, the work will be speeded up. Then the work done by the Delhi Development (Provisional) Authority, considering the immensity of the task before it, has been really quite good within the 11 months during which it has functioned. A separate town planning organisation consisting of town planners and architects was set up under my Ministry to draft an interim plan. That plan has been drafted and the advice and guidance which they have given with regard to the lay-outs and building plans have been made available to the Delhi Development Authority on the basis of very sound technical advice. And the Delhi Development (Provisional) Authority has made use of this advice and of the proposals contained in the Interim General Plan which have already been before this House and which have been commended by everybody.

Now. the real delay in allowing buildings to go up also lies in the fact that the Authority, because of past experience, and quite rightly, does not allow buildings to go up without the laying of services and the laying of services does take time. If we allow buildings to go up without proper drainage and sewerage, what will happen—as has happened before in colonies with people who dwell there—is that they will really be living in slums or what become more or less, slums. And I have a feeling that the results of the action of the Delhi Development (Provisional) Authority-it is sometimes objected to by people who are in a hurry to put up their buildings— will be visible only perhaps after sometime has elapsed and when they are able to live in places where they will not be subject to either bad odours from open drains or any such disability as many of the persons living in the present colonies suffer from. Moreover, the Authority, since its inception, has considered lay-out plans for the various colonies. It has approved 24 private colonies and a number of Government colonies according to the Plan. About the private colonies, it has entertained building plans for sanction already in six colonies and in other private colonies permission to build will be given, as I said, after the sanitary and engineering services and arrangements for a protected water-supply and drainage have been approved.

As far as the remarks that were made about the Corporation coming in as quickly as possible are concerned, I know that my hon. colleague, the Home Minister, will bring in the Corporation Bill before this House as soon as possible. Owing to the overwhelming business that there has been in both Houses, it has not been possible to bring it up during this session, but I can assure the House that to bring in the Corporation Bill as quickly as possible for Parliamentary sanction is no-less a desire of the Government of India than it is of the Members of

Now, about its authority, it is not possible for me to give any assurance at this moment, but all I can say is that we naturally want the Corporation to function as a body that will

have the capacity to cater to the needs of the citizens of this capital city. It is up to us to try to build up a city that is worthy of living in and to clear away, as far as we can, slum areas. The Slum Areas (Improvement and Clearance) Bill is also before you and the Home Minister will say what we have done and propose to do about it. It is no easy task even with this Provisional Authority. I may mention that in spite of our orders and many warnings issued that unauthorised structures shall not go up, they still go up overnight and then when we go to demolish them, there is a howl and it is very difficult to stop this kind of thing. No one knows this perhaps better than the authorities themselves and all that I wish to say is that we do want the co-operation of the citizens of Delhi as well as of the Members of this House because I find that citizens come and complainand very often make false complaints- against the Authority. After all we have to get all lawabiding citizens to work together if we want to make Delhi what we would like it to be.

That is all I have to say and I do hope that this period of extension for one year that I have asked for for the Delhi (Control of Building Operations) Act will be accepted by this House.

SHRI H. P. SAKSENA: Sir, before you put this Bill to vote, may I just invite your attention to the changes that we made in the Medical Council Bill a moment before?

Mr. DEPUTY CHAIRMAN: We are on a separate Bill now.

SHRI H. P. SAKSENA: But then you never put the amendments proposed by the Lok Sabha. The motion that the amendments made by the Lok Sabha in the Bill be agreed to was never put to the House.

MR. DEPUTY CHAIRMAN: She did make that motion, and after thai I put the clauses one by one.

SHRI H. P. SAKSENA: Each clause was put separately.

MR. DEPUTY CHAIRMAN. The motion was mov,ed. Anyway, we are now on a different Bill altogether.

Now I will put the motion to the House.

The question is:

"That the Bill to continue the Delhi (Control of Building Operations) Act, 1955, for a further period be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill. There are no amendments.

Clause 2 was added to the Bill

Clause 1, the Title and the Enacting Formula were added to the Bill.

RAJKUMARI AMRIT KAUR: Sir. I moved:

"That the Bill be passed."

Mr. DEPUTY CHAIRMAN: The question

"That the Bill be passed."

The motion was adopted.

THE SLUM AREAS (IMPROVEMENT AND CLEARANCE) BILL, 1956

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT): Sir, I move:

"That the Bill to provide for the improvement and clearance of slum areas in certain Union territories and for the protection of tenants in such areas from eviction be taken into consideration."

Sir, this is a non-contentious measure which has a laudable purpose. 1 believe that every one in this House is in sympathy with it, and also that it will be welcomed by the Members of this august House. It is not neces-

sary for me to make a very elaborate speech in regard to this particular Bill. As I have already said, it is intended to provide for the clearance and improvement of slum areas. The city of Delhi is the metropolis of India. It is also the emporium and centre of industry, trade and business in North India. It had a fairly large population even before Delhi was given an honoured place as the capital of India. Since then there has been a regular flow of people into Delhi. Its population has swollen greatly in recent years. The city of Delhi is now overcrowded, and in certain areas the conditions are extremely detrimental, not only to health and morals, but also to the safety of the people living in those areas. The buildings are of a ramshackle character, dilapidated and hardly fit for human habitation. There are no amenities of any type, neither drinking water, nor light, nor roads, nor drains. So, they are an eyesore. And what is much worse, they are dangerous to the very safety, health and morals of the people, not only those who live there, but also those who occupy houses in the neighbourhood. It is necessary to remedy this state of affairs. It is an imperative necessity which does not admit of any delay.

Sir, according to the normal standards, the population in an acre should not exceed 200. In Delhi, it is, on an average, as much as 600. But in the slum areas the numbers per acre—in some of the *Katras*—go up to about 2,500, with the result that an individual has even less than two square yards for himself. Well, one can well imagine the conditions which these people have to reconcile themselves to, and the consequences-almost disastrous -that must be prevailing in these areas. But that is not all. In some of these slums they have to share the accommodation also with animals like cows, buffaloes and horses. The question has come up for consideration more than once and it has engaged the attention of the Government, and especially at a time like this when Delhi has the honour of being visited by the leading statesmen, eminent personalities from far and near,